



2026:AHC-LKO:21598

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 1593 of 2026

Ankush Singh

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Deptt. Lko.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Alok Srivastava
Counsel for Opposite Party(s)	:	G.A.

Court No. - 28

HON'BLE RAJEEV BHARTI, J.

Supplementary affidavits filed by the applicant are taken on record.

Heard learned counsel for the accused-applicant, learned A.G.A. for the State and perused the record.

This is first bail application filed on behalf of the applicant who is involved in Case Crime No. 521 of 2025, under Sections 191(2), 191(3), 190, 115(2), 118(1), 117(2), 109(1), 352, 351(3) BNS, Police Station- Kotwali Dehat, District- Gonda.

Learned counsel for the applicant has submitted that only general allegations of causing injuries to three persons have been made against seven accused persons in the prosecution case, but there is no specific role assigned to the present applicant. It is further submitted that except Anand, who is stated to have sustained a fracture injury on his head, no other injured person has suffered grievous injuries. The alleged use of a firearm is false, as neither any such weapon has been recovered nor is there any firearm injury reported. It is further submitted that it is not clear from the prosecution case, including the statements of the injured witnesses, as to who caused the fatal injury to Anand.

On being asked about the supplementary injury report, learned counsel for the applicant has submitted, in response of the aforesaid query, that as the injured persons had undergone treatment privately, the supplementary medical report and the statement of the treated doctor could not be obtained or recorded.

Learned AGA has no objection in this regard.

It has been further submitted that co-accused Bhagwan Shankar Singh @ Uttam Singh has already been granted bail by a coordinate bench of this Court vide order dated 18.3.2026 passed in Criminal Misc. Bail Application No. 1447 of 2026. The applicant is in jail since 17.11.2025 having no previous criminal history and if facility of bail is granted, there is no apprehension that he will flee from the judicial process and he will abide by the orders passed by the Court below and will co-operate in speedy trial of the case.

Learned A.G.A. has opposed the prayer for bail by submitting that grievous injuries have been inflicted on the injured and as such, the applicant is not entitled for any relief.

Having heard learned counsel for the parties and having perused the material available on record and considering the fact that it is not disputed that except Anand, no other injured person has sustained grievous injuries; other two injured persons have sustained simple injuries; there is no specific allegation against the present applicant and only general allegations have been made against all the accused persons in the prosecution case coupled with the fact that the co-accused named above has already been granted bail; the applicant has been languishing in jail since 17.11.2025 having no previous criminal history and without expressing any opinion on the merits of the case, this Court is of the view that it is a fit case for enlarging the applicant on bail.

Accordingly, the bail application is **allowed**.

Let the applicant- **Ankush Singh** involved in the aforesaid case crime number be released on bail in the aforementioned case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of Magistrate/Court concerned, subject to following conditions:-

- (i) the applicant shall not tamper with the prosecution evidence;
- (ii) the applicant shall not pressurize the prosecution witnesses;
- (iii) the applicant shall appear on each and every date fixed by the trial Court, either personally or through his counsel.

Any other condition(s) which the trial court/concerned court may deem fit and proper, in the circumstances of the case, may also be imposed.

It is clarified that the observations made in this order are confined to the

present bail application and shall have no bearing on the merits of the trial.

March 26, 2026
Shravan

(Rajeev Bharti,J.)